ANI, Online, 12.9.2021

Page No. 0, Size:(17.81)cms X (24.71)cms.

NHRC seeks compliance report from Dhenkanal's DM, Collector on compensation to sexual violence minor victim

https://www.aninews.in/news/national/general-news/nhrc-seeks-compliance-reportfrom-dhenkanals-dm-collector-on-compensation-to-sexual-violence-minorvictim20210911223328/

Bhubaneshwar (Odisha) [India], September 11 (ANI): The National Human Rights Commission (NHRC) has sought a compliance report from the District Magistrate and Collector, Dhenkanal, Odisha with payment proof of Rs 7 lakh to a minor student who is a victim of sexual violence, within six weeks. The NHRC also issued notice to the petitioner of the case, if he can help in coordinating with the victim so that the monetary relief reaches the victim. Acting on a petition and rejoinders filed by noted human rights activist and Supreme Court lawyer, Radhakanta Tripathy, and the response from the State Authorities, the NHRC passed the order. Earlier the NHRC has sought for Action Taken Report (ATR) from the Director-General of Police Odisha in cases of minor pregnant students across the state. Pursuant to the directions of the NHRC, the Principal Secretary to the government of Odisha, submitted that other sexual exploitation cases relating to minor SC/ST girls in Nabrangapur, Malkangiri, Kendra Para and Kalahandi district as alleged by the complainant do not relate to the school run by SC/ST Development Department. Tripathy, a pro-bono social lawyer alleged the continuance of sexual exploitation of minor girls, some of them are found pregnant in various state-run SC-ST residential schools in Odisha. Alleging failure, negligence and inaction of the state government to act over the issue and crime committed against minor girls, Tripathy requested the NHRC to ensure legal action against the wrongdoers and heavy compensation with the rehabilitation of the victims with preventive measures.

In the government SSD Girls High School, Balda, Koraput Headmaster Bidhu Bhuson Nayak allegedly established physical relations with a tribal girl studying in class IX, Tripathy said. A criminal case has been registered and the Head Master was arrested and disciplinary proceeding has also been initiated. The DLSA, Koraput have given an amount of Rs 1,50,000 as interim compensation and Rs 10,000 has been paid to the victim from the Indian Red Cross Society. Thereafter on the orders of the Odisha Human Rights Commission, an amount of Rs 3,75,000 has been paid to the victim and a pucca house in favour of the victim under the housing scheme. In another case one tribal girl student studying in Class VIII of Government High School Daringbadi, Kandhamal had gone home during summer vacations and had a physical relationship with a boy. Both the victim and accused belong to the tribal community. The girt student delivered a baby to the school. However, the newborn baby could not survive. That the accused has been arrested and the case was under investigation. Financial assistance from District Red Cross Fund an amount of Rs 50,000 has been given to the mother of the victim girl. Further, an amount of Rs 1.75 lakh has been provided by the District Legal Service Authority to the victim. That the Department has taken stringent action

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against the headmistress, hostel superintendent, two lady matrons. All the teaching staff were transferred to other schools on administrative grounds. As per the inquiry report submitted by the Collector, Dhenkanal, the Scheduled Tribe Girl Student studying in Saptasajya Ashram School had gone home during summer vacations of May- June 2018. During her stay at Jajpur, the younger brother of her sister-in - law who is also a minor had a physical relationship with her. The student after a medical check-up found to be seven months pregnant. The victim girl student of Saptasajya Ashram School, Dhenkanal has been awarded seven lakhs rupees as compensation by the DLSA, Dhenkanal and has been staying with her parents. Now Tripathy has asked few volunteers from the local area, Karagola village where the victim student has been staying with her child in Dhenkanal district to apply for a PAN card and arrange other documents for receiving the compensation amount from the district administration. In his rejoinder, Tripathy contended the precautionary and corrective measures with punitive actions are not satisfactory in the State. (ANI)

Student pregnancy: NHRC seeks report from Dhenkanal DM

https://www.dailypioneer.com/2021/state-editions/student-pregnancy--nhrc-seeksreport-from-dhenkanal-dm.html

The National Human Rights Commission (NHRC) has sought a compliance report from the Collector, Dhenkanal, Odisha with payment proof of Rs 7 lakh to a minor student who is sexual violence victim, within six weeks.

The NHRC also issued notice to petitioner of the case, if he can help in coordinating with victim, so that monetary relief reaches to victim. Acting on a petition and rejoinders filed by rights activist and Supreme Court lawyer RadhakantaTripathy and the response from State authorities, the NHRC passed order.

The complainant, Tripathy, alleged continuance of sexual exploitation of minor girls, some of them being found pregnant in various State - run SC/ ST residential schools in Odisha. Alleging failure, negligence and inaction of State Government to act over issue and crime committed against minor girls, Tripathy requested NHRC to ensure legal action against wrong doers and heavy compensation with rehabilitation of tvictims with preventive measures. As per an inquiry report submitted by Collector, Dhenkanal, the Scheduled Tribe girl student studying in Saptasajya Ashram School had gone home during summer vacations of May- June 2018. During her stay at Jajpur, the younger brother of her sister - in - law ,who is also a juvenile, had physical relationship with her. The student , after medical checkups, found to be seven months pregnant. The victim girl student of Saptasajya Ashram School, Dhenkanal has been awarded Rs 7 lakh as compensation by DLSA, Dhenkanal and has been staying with her parents.

Tripathy has asked few volunteers from local area, where victim student after leaving her education has been staying with her child in Dhenkanal district, to apply for a PAN card and arrange other documents for receiving compensation amount from district administration. In Government SSD Girls High School, Balda, Koraput , Headmaster BidhuBhusonNayak established physical relation with a tribal girl student studying in class IX. A criminal case has been registered and headmaster was arrested and disciplinary proceeding has also been initiated. The DLSA, Koraput has also given an amount of Rs 1,50,000 as interim compensation and Rs 10,000 has been paid to victim from Indian Red Cross Society. Thereafter on orders of Odisha Human Rights Commission an amount of Rs 3,75,000 has been paid to the victim and a pucca house in favour of victim under housing scheme. In case of student of SSD Government Girls High School, Balda, Koraput, the case ended in charge sheet. After getting bail, the accused headmaster went to village of victim girl and brought her with him with her

PIONEER, Online, 12.9.2021 Page No. 0, Size:(17.96)cms X (22.97)cms.

consent with new born girl child from childcare cente, Koraput and now is happily staying with accused headmaster in a rented house in Koraput.

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NHRC seeks compliance report from Dhenkanal DM, Collector

https://www.bignewsnetwork.com/news/271106944/nhrc-seeks-compliance-report-fromdhenkanal-dm-collector

Bhubaneshwar (Odisha) [India], September 11 (ANI): The National Human Rights Commission (NHRC) has sought a compliance report from the District Magistrate and Collector, Dhenkanal, Odisha with payment proof of Rs 7 lakh to a minor student who is a victim of sexual violence, within six weeks.

The NHRC also issued notice to the petitioner of the case, if he can help in coordinating with the victim so that the monetary relief reaches the victim.

Acting on a petition and rejoinders filed by noted human rights activist and Supreme Court lawyer, RadhakantaTripathy, and the response from the State Authorities, the NHRC passed the order.

Earlier the NHRC has sought for Action Taken Report (ATR) from the Director-General of Police Odisha in cases of minor pregnant students across the state.

Pursuant to the directions of the NHRC, the Principal Secretary to the government of Odisha, submitted that other sexual exploitation cases relating to minor SC/ST girls in Nabrangapur, Malkangiri, Kendra Para and Kalahandi district as alleged by the complainant do not relate to the school run by SC/ST Development Department.

Tripathy, a pro-bono social lawyer alleged the continuance of sexual exploitation of minor girls, some of them are found pregnant in various state-run SC-ST residential schools in Odisha.

Alleging failure, negligence and inaction of the state government to act over the issue and crime committed against minor girls, Tripathy requested the NHRC to ensure legal action against the wrongdoers and heavy compensation with the rehabilitation of the victims with preventive measures.

In the government SSD Girls High School, Balda, Koraput Headmaster BidhuBhusonNayak allegedly established physical relations with a tribal girl studying in class IX, Tripathy said.

A criminal case has been registered and the Head Master was arrested and disciplinary proceeding has also been initiated.

The DLSA, Koraput have given an amount of Rs 1,50,000 as interim compensation and Rs 10,000 has been paid to the victim from the Indian Red Cross Society. Thereafter on

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the orders of the Odisha Human Rights Commission, an amount of Rs 3,75,000 has been paid to the victim and a pucca house in favour of the victim under the housing scheme.

In another case one tribal girl student studying in Class VIII of Government High School Daringbadi, Kandhamal had gone home during summer vacations and had a physical relationship with a boy. Both the victim and accused belong to the tribal community. The girt student delivered a baby to the school. However, the newborn baby could not survive. That the accused has been arrested and the case was under investigation.

Financial assistance from District Red Cross Fund an amount of Rs 50,000 has been given to the mother of the victim girl. Further, an amount of Rs 1.75 lakh has been provided by the District Legal Service Authority to the victim.

That the Department has taken stringent action against the headmistress, hostel superintendent, two lady matrons. All the teaching staff were transferred to other schools on administrative grounds.

As per the inquiry report submitted by the Collector, Dhenkanal, the Scheduled Tribe Girl Student studying in Saptasajya Ashram School had gone home during summer vacations of May- June 2018. During her stay at Jajpur, the younger brother of her sister-in - law who is also a minor had a physical relationship with her. The student after a medical check-up found to be seven months pregnant.

The victim girl student of Saptasajya Ashram School, Dhenkanal has been awarded seven lakhs rupees as compensation by the DLSA, Dhenkanal and has been staying with her parents. Now Tripathy has asked few volunteers from the local area, Karagola village where the victim student has been staying with her child in Dhenkanal district to apply for a PAN card and arrange other documents for receiving the compensation amount from the district administration.

In his rejoinder, Tripathy contended the precautionary and corrective measures with punitive actions are not satisfactory in the State. (ANI)

National Human Rights Commission Has Sought the Compliance Report from the District ... - Latest Tweet by ANI

https://www.latestly.com/socially/india/news/national-human-rights-commission-hassought-the-compliance-report-from-the-district-latest-tweet-by-ani-2840152.html

The latest Tweet by ANI states, 'National Human Rights Commission has sought the compliance report from the District Magistrate and Collector of Dhenkanal, Odisha with payment proof of Rs 7 lakhs to a minor girl student, who is a victim of sexual violence, within six weeks.'

NHRC seeks compensation status of minor victims of sexual abuse, ragging in Maharashtra's Parbhani

https://www.mid-day.com/news/india-news/article/nhrc-seeks-compensation-status-ofminor-victims-of-sexual-abuse-ragging-in-maharashtras-parbhani-23191863

The accused, two juveniles who were studying in the same school slapped and bit the victim. The accused insulted and ragged him for not reciting 'Shloka' properly and tied the victim's private part with 'Manja' string.

The National Human Rights Commission (NHRC) recently directed the Principal Secretary, Department of Education of Maharashtra as well as District Magistrate of Parbaani to submit their response with regard to payment of monetary relief or compensation to the two minor student victims of sexual abuse and ragging in a Ved Pathsala, under victim compensation scheme of the State government or any other benevolent scheme of government of Maharashtra within four weeks. Acting on the petition filed by seasoned human rights activist, civil rights lawyer and Supreme Court advocate, Radhakanta Tripathy, the NHRC passed the order. Tripathy has alleged that two victims, the children of the age group of 9-10 years were ragged and their private parts being tied with Manja (string) by the accused.

The incident occurred at the Ganesh Ved Pathshala, located on Basmat Road in Parbhani, 500 km from Mumbai, between August 26 and September 12, 2018, and it came to light when parents of the two victims complained to the police about it. The NHRC in its order stated that the Commission was pained and took a serious note of the non-responsive attitude of the Principal Secretary, Department of Education, Government of Maharashtra, Mumbai, and some strict action is warranted in this case. Pursuant to the directions of the Commission, the Deputy Commissioner of Police, Crime Branch, Mumbai, in a report stated that the victim Swanand Nilesh Udar, aged about nine years, was studying in Ved Pathshala School, Akash Nagar, Parbhani, Maharashtra. The accused, two juveniles who were studying in the same school slapped and bit the victim. The accused insulted and ragged him for not reciting 'Shloka' properly and tied the victim's private part with 'Manja' string.

The victim has complained the same to the Head Master of the school, Sudhir Kulkarni. But, no action was taken. During the investigation, the accused Sudhir Kulkarni, Head Master, Shriniwas Joshi (Juvenile) and Atherv Shastri (Juvenile) were arrested, the report stated. After investigation, the charge sheet was filed at Sessions Court, Parbhani, Juvenile Justice Board and the matter is sub-judice. Subsequently accused Sudhir Kulkarni has been acquitted by the POCSO Sessions Court, Parbhani. It is further submitted that according to the father of Swanand, he is in good condition now. The school was basically for religious study and students were admitted voluntarily without taking any fees from the students, the State informed the NHRC. The NHRC directed the Deputy Commissioner of Police, Crime Branch, Mumbai, to file a report on the action taken, to the effect of whether the victim has been awarded any monetary compensation in the Victim's Compensation Scheme of the State Government of Maharashtra or any benevolent scheme of the Education Department of Maharashtra.

The school was neither recognized by the State Government nor was the SCERT syllabus used. It is further submitted that the school was not eligible to get grants from the government, the report added. The NHRC sought a report from the Principal Secretary, Department of Education, Government of Maharashtra as well as the District Magistrate, Parbani, Mumbai, to apprise the Commission about the payment of monetary compensation/relief to the victims under the Victim's Compensation Scheme of the State Government of Maharashtra or any other benevolent scheme of the Government of Maharashtra. No report is received from the Principal Secretary, Department of Education, Maharashtra or District Magistrate, Pradhan, Mumbai. The NHRC warns of coercive action in case of failure in the submission of the report.

NHRC seeks compliance report from Dhenkanal's DM, Collector on compensation to sexual violence minor victim

https://news.webindia123.com/news/articles/India/20210911/3818111.html

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NHRC seeks compensation status of minor victims of sexual abuse, ragging in Maharashtra's Parbhani

https://www.freepressjournal.in/mumbai/nhrc-seeks-compensation-status-of-minor-victims-of-sexual-abuse-ragging-in-maharashtras-parbhani

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Tripathy has alleged that two victims, the children of the age group of 9-10 years were ragged and their private parts being tied with Manja (string) by the accused. The incident occurred at the Ganesh VedPathshala, located on Basmat Road in Parbhani, 500 km from Mumbai, between August 26 and September 12, 2018, and it came to light when parents of the two victims complained to the police about it.

The NHRC in its order stated that the Commission was pained and took a serious note of the non-responsive attitude of the Principal Secretary, Department of Education, Government of Maharashtra, Mumbai, and some strict action is warranted in this case.

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The accused insulted and ragged him for not reciting `Shloka' properly and tied the victim's private part with 'Manja' string. The victim has complained the same to the Head Master of the school, SudhirKulkarni. But, no action was taken. During the investigation, the accused SudhirKulkarni, Head Master, Shriniwas Joshi (Juvenile) and AthervShastri (Juvenile) were arrested, the report stated.

After investigation, the charge sheet was filed at Sessions Court, Parbhani, Juvenile Justice Board and the matter is sub-judice.

Subsequently accused SudhirKulkarni has been acquitted by the POCSO Sessions Court, Parbhani. It is further submitted that according to the father of Swanand, he is in

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The NHRC sought a report from the Principal Secretary, Department of Education, Government of Maharashtra as well as the District Magistrate, Parbani, Mumbai, to apprise the Commission about the payment of monetary compensation/relief to the victims under the Victim's Compensation Scheme of the State Government of Maharashtra or any other benevolent scheme of the Government of Maharashtra.

No report is received from the Principal Secretary, Department of Education, Maharashtra or District Magistrate, Pradhan, Mumbai.

The NHRC warns of coercive action in case of failure in the submission of the report.

TIMES OF INDIA, Online, 12.9.2021

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SC panel to quiz top cop who investigated Disha encounter https://timesofindia.indiatimes.com/city/hyderabad/sc-panel-to-quiz-top-cop-whoinvestigated-disha-encounter/articleshow/86127700.cms

Hyderabad: Rachakonda police commissioner Mahesh Bhagwat will depose before the Justice VS Sirpurkar Commission of Inquiry, probing the alleged encounter killing of four accused named in the Disha gang-rape and murder case, during the next hearing scheduled to begin from Monday. Incidentally, Bhagwat headed a Special Investigation Team (SIT) appointed by the state government to probe the December 6, 2019, alleged encounter in which the four accused -Mohammed Arif, J Shiva, C Chennakeshavulu, J Naveen, accused in the gangrape and murder of veterinary doctor Disha — were killed during scene reconstruction at Chatanpally near Shadnagar. In simple words, the man who probed the encounter will now face gueries from the panel. On November 27, 2019, 26-year-old Disha was gang-raped and murdered allegedly by the four near a toll plaza at Shamshabad. A few hours later, they burnt her body at an underpass at Chatanpally. The four were killed in an alleged encounter near the underpass on December 6, 2019. SIT has already submitted its report to the Supreme Court (SC)-appointed commission and on the basis of this report the commission would question Bhagwat. The commission would resume its hearing from September 13 and continue till September 17. Investigation officer (IO) of the encounter case J Surrender Reddy, Rachakonda additional deputy commissioner of police, earlier in his deposition before the commission, had said that they could not lift fingerprints from the weapons, allegedly snatched by the two accused to open fire at police personnel in their attempt to escape, since the surface of the arms was rough in nature. In the second session, several discrepancies in the encounter case came to light. Addl DCP Surrender Reddy informed the commission that CCTVs at the Shadnagar police station, where the accused were kept first, were not functioning. However, the commission pointed out the Telangana additional director-general of police (Law & Order) stated in a letter that "CCTVs were not existing" at the police station. "One of the two panch witnesses told the commission that he did not see who opened fire at whom since it all happened in a fraction of seconds," advocate Krishna Murthy, who impleaded before the commission to be an independent counsel for the families of the four deceased, told TOI. When asked about the medical reports of two police personnel injured during the alleged encounter, J Surrender Reddy told the panel that a private hospital refused to provide the documents. However, an affidavit submitted by the hospital stated that a sub-inspector of police-rank officer from the Rachakonda commissionerate took the medical records. As per NHRC)guidelines, it is mandatory for a judicial magistrate to conduct the inquest following any encounter. However, in the Chatanpally encounter case, an executive magistrate had conducted the inquiry. The investigation officer

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defended this decision, claiming a large number of people had gathered at the spot. However, after seeing the video clippings of the inquest, the panel observed that the crowd was not as big as the IO claimed. In the FIR, it was mentioned that the judicial magistrate was informed in the morning about the incident, but the judicial officer informed the commission that she received information at 4.30pm.

HINDUSTAN TIMES, Delhi, 12.9.2021 Page No. 20, Size:(4.39)cms X (4.97)cms.

NHRC to Gujarat Govt: Improve health care and internet for online hearing NHRC India in wake of sizeable

NHRC India in wake of sizeable number of TB patients in Lajpore Central Prison, Surat has recommended DG Prisons, Govt of Gujarat to screen inmates every 6 months for TB, HIV/AIDS to provide timely treatment & check spread of disease. It also asked to increase staff strength of various personnel in the prison including the hospital besides filling up vacancies of at the earliest.

NHRC ensures restoring name of rightful land owner in revenue records

NHRC India in response to its notices, has been finally informed by Govt of Madhya Pradesh that name of rightful owner of a residential property has been restored back in of Jabalpur District revenue records. It it was only after the conditional summons were issued for the appearance of the Collector that the Government of Madhya Pradesh finally informed that the mistake was corrected.